



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष ७, अंक २४(१५)]

बुधवार, डिसेंबर २२, २०२१/पौष १, शके १९४३

[पृष्ठे २, किंमत : रुपये २७.००

असाधारण क्रमांक ६४

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Zilla Parishads and Panchayat Samitis (Amendment) Bill, 2021 (L. C. Bill No. V of 2021), introduced in the Maharashtra Legislative Council on the 22nd December 2021, is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

SATISH WAGHOLE,

I/c. Secretary (Legislation) to Government,
Law and Judiciary Department.

L. C. BILL No. V OF 2021.

A BILL

further to amend the Maharashtra Zilla Parishads and Panchayat Samitis Act, 1961.

Mah. V
of 1962.

WHEREAS, it is expedient further to amend the Maharashtra Zilla Parishads and Panchayat Samitis Act, 1961, for the purposes hereinafter appearing; it is hereby enacted in the Seventy-second Year of the Republic of India as follows :—

1. This Act may be called the Maharashtra Zilla Parishads and Panchayat Samitis (Amendment) Act, 2021. Short title.

Mah. V
of 1962.

2. In section 9 of the Maharashtra Zilla Parishads and Panchayat Samitis Act, 1961, in sub-section (1), in clause (a), for the words “not more than seventy-five and not less than fifty in number” the words “not more than eighty-five and not less than fifty-five in number” shall be substituted.

Amendment of
section 9 of
Mah. V of 1962.

STATEMENT OF OBJECTS AND REASONS

Section 9 of the Maharashtra Zilla Parishads and Panchayat Samitis Act, 1961 (Mah. V of 1962) provides that, the *Zilla Parishad* shall consist of Councillors chosen by direct electoral divisions in the District being not more than seventy-five and not less than fifty in number as may, by notification in the *Official Gazette*, be determined by the State Election Commission, so however that, ratio between the population of the territorial area of a *Zilla Parishad* and the number of seats in such *Zilla Parishad* to be filled by election shall, so far as practicable, be the same throughout the State.

2. The maximum and minimum number of directly elected Councillors has increased in the year 1990. The population of the rural area in the State has increased in last thirty years. Considering the growth of population in rural area, it is considered expedient to provide adequate representation of rural population in *Zilla Parishad*, and therefore, proposed to increase the number of elected Councillors, which shall not be more than eighty-five and not less than fifty- five in number. It is, therefore, proposed to amend section 9 of the Maharashtra Zilla Parishads and Panchayat Samitis Act, 1961, suitably.

3. The Bill seeks to achieve the above objectives.

Mumbai,

Dated the 16th December 2021.

HASAN MUSHRIF,

Minister for Rural Development.